

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 18
(IB)-478(PB)/2022

IN THE MATTER OF:

Omkara Assets Reconstruction Company Limited Petitioner/Applicant
Vs.
Shri Summit Aggarwal Respondent

Order u/S. 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Varun Kalra, Adv. Pranav Khanna
For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Komal
Harlalka

ORDER

IA-1135/2024

One Proxy Counsel on behalf of Mr. Aditya Dewan, Ld. Counsel for the Respondent states that Mr. Aditya Dewan is not available today due to his personal reasons and he seeks adjournment.

Mr. Karan Kohli, Ld. Counsel for the RP appears physically. However, the RP is not present.

At request and by consent of all parties, list the matter **on 09.07.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)